

ITEM NO.35

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 836/2020

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 154898/2022 - APPLICATION FOR PERMISSION
IA No. 68555/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 68563/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 153822/2022 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 1568/2019 (X)

IA No. 88440/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)W.P.(C) No. 894/2021 (PIL-W)
IA No. 98161/2021 - STAY APPLICATION)W.P.(C) No. 858/2021 (X)
(FOR ADMISSION)T.C.(C) No. 21/2022 (XVI-A)
(FOR ADMISSION)

T.C.(C) No. 23/2022 (XVI-A)

T.C.(C) No. 24/2022 (XVI-A)
(FOR ADMISSION)

W.P.(C) No. 446/2022 (PIL-W)

Date : 10-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Krishna Kumar Singh, AOR

Mr. Ashutosh Dubey, AOR

Mr. Ashwini Kr. Upadhyay, Adv.
Mr. Abhishek Chauhan, Adv.
Ms. Rajshri dubey, Adv.
Mr. Amit P Shahi, Adv.
Mr. Amit Kumar, Adv.

Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Mr. Vinay Rajput, Adv.

Mr. Ashwini Kumar Upadhyay, Adv./in person
Mr. Ashwani Kumar Dubey, AOR
Ms. Deepika Kalia, Adv.
Mr. Chandra Shekhar, Adv.
Mr. Avinash Shukla, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Sanjeev Kumar Baliyan, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. K.M Nataraj, A.S.G.
Mr. Amrish Kumar, AOR
Mr. Kanu Agrawal, Adv.
Mrs. Chinmayee Chandra, Adv.
Mr. Navanjay Mahapatra, Adv.

Ms. Madhurima Tatia, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Ashok Basoya, Adv.
Mr. Arpit Prakash, Adv.

Mr. Anil Kumar, AOR
Mr. Charanjeet Singh Chanderpal, Adv.

Mr. Gautam Talukdar, AOR

Mr. S. Chandrashekhar, Sr. Adv.
Dr. Manish singhvi, Sr. Adv.
Mr. Nishanth Patil, Adv.
Mr. Ayush P Shah, Adv.
Mr. Shubhangi Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG submits that responses have been

received from all the States/Union Territories, except Rajasthan, Telangana and part response from Jammu and Kashmir.

Learned ASG submits that he is conscious of what was observed in our order dated 17.01.2023, but last opportunity may be granted to the aforesaid States to respond within six weeks from today. We order accordingly.

A copy of the order be sent to the concerned State Governments informing that this Court will close the opportunity of any response from them and assume that they have nothing to say.

List on 14.07.2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)